

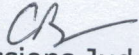
**Misc. Crl. (Bail) Case No.536 of 2022**

**01-11-2022**

Today, the case is fixed for case diary. But the learned counsel for the petitioner moved an application No. 2356/2022 praying to withdraw the bail application stating inter alia that due to some personal inconvenience, he would not like to proceed with the case.

Heard the learned counsel.

In view of the submissions made, this Misc. (Crl) case stands dismissed on withdrawal.

  
Sessions Judge,  
Sonitpur, Tezpur.